

मोटर गाड़ियों पर करों में समानता

*279. श्री जिनेन्द्र प्रसाद : क्या नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वाहनों, टूरिस्ट बसों के अन्त-राज्यीय आवागमन पर जो पथ-कर, यात्री-कर और अन्य कर लगते हैं, उनको नियन्त्रित करने के लिए कोई समान केन्द्रीय कानून नहीं है; और

(ख) इस मामले में असमानता को दूर करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं अथवा उठाने का विचार है ?

नौवहन और परिवहन मंत्री (श्री के० विजय भास्कर रेड्डी) : (क) जी हाँ ।

(ख) विभिन्न राज्यों में मोटर गाड़ी करों में भारी अन्तर होने के प्रश्न पर 31.5.1982 को परिवहन मंत्रियों की बैठक में विचार विमर्श किया गया था । राज्य सरकारों ने यह स्वीकार किया था कि मोटर गाड़ी करों में कुछ युक्तिपूर्ण व्यवस्था करने की जरूरत है । सभी राज्यों और संघ राज्य क्षेत्रों में एक समान मोटर गाड़ी कर लगाने के प्रश्न का अध्ययन करने, मानदंड निर्धारित करने और मार्गदर्शी सिद्धांत बनाने के लिए एक उच्च स्तरीय समिति की नियुक्ति की गई है ।

Withdrawal of victimisations pending in Dhanbad Division of Eastern Railway

6072. SHRI A. K. ROY : Will the Minister of RAILWAYS be pleased to state:

(a) whether the Joint representation by the Railwaymen of Dhanbad Division, Eastern Railway, was submitted to Chairman, Railway Board, through DRM/Dhanbad on 31 August, 1982 on the issue of withdrawal of large scale victimisations pending since long;

(b) if so, the details of victimisation of all categories of Railwaymen in Dhanbad Division, Eastern Railway; and

(c) action taken or proposed to be taken by the Ministry to withdraw all victimisations in the interest of harmonious Industrial Relation ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF) : (a) to (c) A representation signed by some Railwaymen of Dhanbad Division, Eastern Railway bearing date 31.8.1982 was submitted to the Divisional Railway Manager, Dhanbad with which they inter-alia enclosed a list of employees who were removed from service etc.

No railway employee is victimised and action is taken only for specific acts of omission and commission after following the procedure laid down in the rules. In such cases the employee concerned has the right to prefer an appeal/make a representation to the competent authority, which considers each case on merits and takes such action as considered appropriate.

C.P.W.D. Circles and Divisions looking after construction and maintenance of national highways in Delhi

6073. SHRI K.A. RAJAN : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the number and names of circles and divisions of C.P.W.D. which are looking after the construction and maintenance of National Highways and roads in Delhi ;

(b) the total mileage or kilometres of such roads maintained by each of the Divisions;

(c) the number of Junior Engineers engaged on the maintenance of such roads in each Division; and

(d) the number of workcharged staff Beldars and Mates engaged on the maintenance of such roads in each Division ?